

253 *Expansion of Bokaro Steel Plant (st.)* PHALGUNA 5, 1891 (SAKA) *Requisition and Acquisition of Immovable Property (Amdt.) Bill* 254

Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs and Department of Social Welfare-Reservations for Scheduled Castes and Scheduled Tribes in Public Services.

in the country. Such equipment, however as have to be imported will, it was agreed be financed out of the unutilised parts of the existing Soviet credits.

COMMITTEE ON SUBORDINATE LEGISLATION  
FOURTH REPORT

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to present the Fourth Report of the Committee on Subordinate Legislation.

12.18 hrs.

STATEMENT RE : RECHANGE OF PROTOCOL ON THE EXPANSION BOKARO STEEL PLANT

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : My colleague, the Minister for Industrial Development, Internal Trade and Company Affairs, made a Statement in this House yesterday about the visit of H.E. Mr. S.A. Skachkov, Chairman, State Committee of USSR Council of Ministers for Foreign Economic Relations. He informed the House of the discussions with Mr. Skachkov regarding the public sector industrial undertakings set up with Soviet cooperation. Discussions were also held in regard to the expansion of Bokaro Steel Project to a capacity of 4 million tonnes. Government of India informed Mr. Skachkov of their decision to appoint the Central Engineering and Designs Bureau of Hindustan Steel as Principal Consultants for this expansion. This function, during the first stage of Bokaro was being discharged by the Soviet Consultants. The Central Engineering and Designs Bureau have, in the meantime, developed their own expertise. They have also access to the know-how of Soviet organisations under an earlier agreement signed by Hindustan Steel with M/s. Tiajpromexport to carry out the design work in accordance with the Detailed project Report approved by Government.

The bulk of the equipment for the expansion of Bokaro will be manufactured

BUSINESS ADVISORY COMMITTEE  
FOURTY FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

‘That this House do agree with the Forty fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970’

MR. SPEAKER : Motion moved :

‘That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970.’

SHRI SONAVANE (Pandharpur) : The allotted by the Business Advisory Committee is highly inadequate particularly for the discussion of the Demands for Grants of the Railway Ministry. Therefore, I want to make an amendment.

MR. SPEAKER : This is a unanimous report by the Committee.

SHRI SONAVANE : Seven hours are highly inadequate.

12. 21 hrs.

REQUISITION AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL—contd.

MR. SPEAKER : We were discussing the Requisition and Acquisition of Immovable Property (Amendment) Bill yesterday. The total time allotted was two hours and the balance of time left after yesterday's discussion is 45 minutes. It is up to you to finish it within that time. I think we should finish it within the time at Shri Kunte may continue his speech.

SHRI DATTATRAYA KUNTE (Kolaba) : A look at the Bill will make it very clear. The original Act of 1952 was an emporary measure but the temporary measure dragg-